## GOVERNMENT OF INDIA MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DEPARTMENT OF PERSONNEL AND TRAINING)

## RAJYA SABHA UNSTARRED QUESTION NO. 2175 (TO BE ANSWERED ON 12.05.2016)

## CONSTITUTIONAL AMENDMENT TO INCREASE RESERVATIONS

2175. DR. K. V. P. RAMACHANDRA RAO:

Will the PRIME MINISTER be pleased to state whether Government would consider a constitutional amendment to increase the percentage of reservation to various categories of people in jobs and educational institutions, if so, the details thereof, and if not, the reasons therefor?

## **ANSWER**

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Ministerøs Office. (DR. JITENDRA SINGH)

There is no such proposal under consideration of the Government for bringing in a Constitutional amendment to increase the percentage of reservation to various categories of people in jobs and educational institutions.

At present, reservation is available to Scheduled Castes, Scheduled Tribes and Other Backward Classes at 15%, 7.5% and 27% respectively in the Central Government posts and services. Similarly, in the Central Educational Institutions, out of the annual permitted strength in each branch of study or faculty, Scheduled Castes, Scheduled Tribes and Other Backward Classes are provided reservation at 15%, 7.5% and 27% respectively.

A Nine judge Constitutional Bench of the Honøble Supreme Court in its judgment dated 16.11.1992 in Indra Sawhney and Others vs. Union of India and Others, inter alia, held that the reservation should not exceed the limit of 50%.

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